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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.REV.P. 1300/2024 & CRL.M.A. 34693-94/2024

PURSHOTTAM PROFILES

.....Petitioner

Through: Mr. Vikas Pahwa, Sr. Advocate with  
Mr. Prabhav Ralli, Ms. Nancy  
Shamim & Mr. Yuvraj Bansal,  
Advocates.

versus

DIRECTORATE OF ENFORCEMENT

.....Respondent

Through: Mr. Ravi Prakash (CGSC) and Mr.  
Ali Khan, Advocate.

**CORAM:**

**HON'BLE MR. JUSTICE CHANDRA DHARI SINGH**

**ORDER**

**20.11.2024**

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1. Learned counsel for the parties apprised the Court that the legal issue with regard to *proviso* to Section 223 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (hereinafter "BNSS") and application of Section 531 of the BNSS are pending for adjudication before the Coordinate Bench of this Court in CRL. M.C. 7860/2024 and CRL.REV. P 1243/2024. Therefore, it is prayed that in the interest of justice, all the matters may be heard by one Bench.

2. Learned counsel appearing on behalf of the petitioner submitted that a direction may be issued to the learned Trial Court to adjourn the matter after a date fixed by this Court.

3. Heard the learned counsel appearing on behalf of the parties.



4. This Court is of the view that since the questions of law involved in the instant petition as well as in the aforesaid matters which are being heard by the Coordinate Bench of this Court are similar, i.e., all the matters involve similar legal issues with regard to Sections 223 and 531 of the BNSS, it would be appropriate that all the matters be heard by one Bench in the interest of justice as well as to avoid multiplicity of proceedings.

5. Accordingly, in the interest of justice, the Registry is directed to list the instant petition alongwith CRL. M.C. 7860/2024 and CRL.REV. P 1243/2024 before this Court on 18<sup>th</sup> December, 2024, subject to the orders of the Hon'ble Judge In-Charge (Criminal Side).

6. In the meantime, the proceedings before the learned Trial Court with respect to the instant petitioner be scheduled after 18<sup>th</sup> December, 2024. Further, with regard to the other accused persons, the proceedings may continue.

**CHANDRA DHARI SINGH, J**

**NOVEMBER 20, 2024**  
**NA/ryp**

*Click here to check corrigendum, if any*